

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00490/2021**

Jabalpur, this Friday, the 30<sup>th</sup> day of July, 2021

**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**  
**HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER**



Abhishek Pandey  
 S/o Shri Govind Prasad Pandey  
 Aged about 20 years  
 Occ-employed  
 R/o Village Busee Post Badokhar  
 Tehsil Churhat  
 District Sidhi (M.P.)

-Applicant

(By Advocate –**Shri Prabhakar Singh**)

**V e r s u s**

1. The Union of India Through The General Manager of Railway Board, Rail Bhawan, Rafimarg, New Delhi 110001

2. The Deputy Chief Engineer,  
 Nirman West Madhya Railway  
 Jabalpur (M.P.) 482001

3. The General Manager  
 West Central Railway  
 Indira Market Jabalpur M.P. 482001

4. The Senior Divisional Officer,  
 West Central Railway  
 Jabalpur (M.P.) 482001

- Respondents

(By Advocate –**Shri A.S. Raizada**)

## **O R D E R (Oral)**

### **By Ramesh Singh Thakur, JM:-**

Heard.



**2.** This Original Application has been filed by the applicant against the inaction of the respondents for not considering his case for appointment for the land acquired by the Railway.

**3.** From the pleadings the case of the applicant is that the applicant is that the land Khasra No.471 and 474 Rakba 1.340 hectare which was recorded in the name of his father and was acquired by Railway for Rewa-Sidhi-Sigrauli Railway Line. Vide Circular dated 14.10.2016 the respondents have stated that those farmers land has been acquired for new Rail Line their son and daughter shall be eligible to get employment in Railway. The applicant submitted an application to the SDM to employment where acquisition officer forwarded the same. The applicant has submitted representations dated 15.09.2020 and 12.08.2021 (Annexure A/6 and A/7) for appointment

under the Scheme. The same is still pending for consideration.

 4. At this stage learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to decide representations dated 15.09.2020 and 12.08.2021 (Annexure A/6 and A/7) in a time bound manner.

5. Learned counsel for the respondents submits that he has no objection if the Original Application is disposed of in above manner.

6. We have considered the matter and we are of the view that the natural justice will be met if the competent authority of the respondents are directed to decide the representations dated 15.09.2020 and 12.08.2021 (Annexure A/6 and A/7) in a time bound manner.

7. Resultantly, the competent authority of the respondents is directed to decide the applicant's representations dated 15.09.2020 and 12.08.2021

(Annexure A/6 and A/7), if not already decided, within a period of 8 weeks after receiving the copy of this order.

**8.** Needless to say that the respondents shall pass the reasoned and speaking order. Respondents shall also deal with all the contentions raised in Annexure A/6 and A/7.



**9.** With these observations, this Original Application is disposed of at admission stage itself, without going into the merits of the case.

**10.** The applicant shall provide the copy of this order along with copy of O.A. to the respondents.

**(Naini Jayaseelan)**  
**Administrative Member**

**(Ramesh Singh Thakur)**  
**Judicial Member**

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